

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 973 of 2020

In the matter of:

Boldrocchi India Pvt. Ltd.

....Appellant

Vs.

EPC Construction India Ltd. & Anr.

....Respondents

Present:

Appellant: Ms. Poonam Anand, Advocate.

Respondents: Mr. Aakarshan Sahay, Advocate for R1.

ORDER

(Through Virtual Mode)

17.11.2020: Ms. Poonam Anand appearing as proxy counsel submits that the learned counsel for the Appellant Ms. Puja Jain is indisposed on account of being affected by COVID positive. In view of the same, she seeks an adjournment.

With reference to condonation of delay application, it is brought to notice of learned proxy counsel that in para 3 of the application two dates of acquiring knowledge, one being 3rd July, 2020 and second being 26th May, 2020 have been described. These appear to be self-contradictory. The Appellant may take steps either for amending the same or filing a fresh application to clear doubt in regard to date(s) of acknowledgement.

Mr. Aakarshan Sahay, Advocate appearing on behalf of Respondent No.1 submits that the order passed by this Appellate Tribunal in regard to implementation of the Resolution Plan has been upheld by the Hon'ble Supreme Court.

Contd/-.....

List the appeal on 4th December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g